

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:513
ANSWERED ON:27.02.2013
FOREIGN PROFESSIONAL COLLEGES
Rajendran Shri C.

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to allow foreign universities to set up professional colleges in the country;
- (b) if so, the details thereof and the criteria for allowing such foreign universities to set up their colleges in the country; and
- (c) the time by which these colleges are likely to be established ?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a): Yes, Madam. The Government has introduced a Bill called The Foreign Educational Institutions (Regulation of Entry and Operations) Bill, 2010 in Parliament on 3.5.2010. The proposed law seeks to put in place a mechanism to facilitate the entry and regulation of reputed foreign educational institutions (FEIs). Such FEIs may also include professional colleges.

(b): In order for any FEI to be eligible to offer educational services in India or offer courses leading to award of degree or diploma or certificate, it has to be notified as a Foreign Education Provider (FEP) under the provisions of the legislation. The FEI should have been offering such services and courses for at least twenty years under the law of the country in which it has been established or incorporated. The institution should also have valid accreditation. The FEI should have adequate financial and other resources and undertake to maintain a corpus fund of not less than fifty crore rupees or of such sum as may be notified, from time to time, by the Central Government.

(c): The setting up of such colleges is incumbent upon Parliament passing the Bill.